

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO(S). 1657-1660/2013

NITIN KUMAR

APPELLANT(S)

VERSUS

MAHAVIR SINGH

RESPONDENT(S)

WITH CRL.A. NO. 114/2014 (II)

Date : 09-01-2025 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) Ms. Vanshaja Shukla, Adv. (A.C.)

Mr. A. Raghunath, AOR

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. A. Raghunath, AOR

Mr. Farrukh Rasheed, AOR
Mr. Shakeel Ahmed, Adv.
Mr. Seraj Ahmad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List these matters after four weeks.
2. In the meantime, appropriate application may be filed to bring on record the legal heirs of deceased/Mahavir Singh in Crl.A. No.114/2014.
3. Further, in the meantime, the Registry is directed to share the soft copy of the record before this Court as also of the High Court and the Trial Court with the learned counsel for the parties.
4. Ms. Vanshaja Shukla, learned counsel is requested to assist the Court as Amicus Curie on behalf of Nitin Kumar/Appellant in Crl.A. Nos.1657-1660/2013. The Registry is directed to share the soft copy of the paper book/record of this Court as also of the High Court and the Trial Court with the learned Amicus Curiae.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(RANJANA SHAILEY)
COURT MASTER (NSH)